

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.244 - **CP/40(AHM)2023**  
With  
ITEM No.245 - **IA/18(AHM)2024**

**Proceedings under Section 241 - 242 of Co. Act, 2013**

**IN THE MATTER OF:**

Nanalal Hirjibhai Makwana  
Vs  
Mascot Forge Private Limited

.....Applicant

.....Respondent

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. A.S. Vakil, Adv. & Mr. Divyang Majmudar, PCA  
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Ravi Pahwa, Adv.  
Mr. Kunal Vaishnav , Adv. for R-1

**ORDER**

**CP/40(AHM)2023 & IA/18(AHM)2024**

Learned Counsel for the applicant is directed to file detail affidavit regarding the compliance & progress that has been made since the orders were passed with certain directions to the parties.

List for further consideration on 04.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**